

ment of fishery harbours at Nuagarh, Gopalpur and Paradi sanctioned in October, 1988, October, 1989 and February, 1990 respectively, is in progress.

[*Translation*]

Production of Edible Oil and Pulses in Rajasthan

8034. SHRIGULABCHAND KATARIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the annual requirement and production of edible oils and pulses in Rajasthan;

(b) whether Government have chalked out a special programme to increase the production of oilseeds and pulses;

(c) if so, the details thereof; and

(d) its effect on the production of foodgrains?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) The annual requirement of edible oils and pulses is worked out by the States. The demand of these commodities is met by indigenous production and supplemented by imports, if there is a shortage.

(b) and (c). There is no such proposal. However, for increasing the production of oilseeds and pulses in the States including Rajasthan, the following Centrally Sponsored/Central Sector Schemes are under implementation:—

- (i) National Oilseeds Development Project (NODP).
- (ii) Oilseeds Production Thrust Project (OPTP).

(iii) National Pulses Development Project (NPDP).

(iv) Special Foodgrains Production Programme (SFPP) – Pulses.

Under these schemes, financial assistance is given to the States on various components like seed production, distribution of seed minikits, large sized demonstration etc. to introduce the farmers to take up cultivation of oilseeds and pulses with improved technology on large scale.

(d) These programmes have helped to increase the production of oilseeds and pulses without affecting the cereal foodgrains production.

Post Office to Gram Panchayat in Bihar

8035. SHRI DEVENDRA PRASAD YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any survey has been conducted by Government to provide post office in each Gram Panchayat in Bihar;

(b) if so, the time by which post offices would be opened in those Gram Panchayats where these are not available?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) A survey has been initiated in all the States including Bihar to ascertain postal facilities at present available in each gram panchayat.

(b) The purpose of the survey is to ascertain the imbalances within a State and to draw up priorities for providing postal facilities, depending upon the resources available, from year to year. 47 rural branch post offices have been sanctioned for Bihar to be opened during the current year. There is no programme or proposal to open post

offices in all gram panchayats where no post office exists at present.

[English]

P.C.O. Facility in Post Offices in Jaipur, Orissa

8036. SHRI ANADI CHARAN DAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the criteria laid down to provide public call office facilities in Post Offices;

(b) the total number of Post Offices in Jaipur revenue sub-Division of Orissa and number of them having PCO facility and

(c) the details of Post Offices in that area to be provided with PCO facilities during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The existing policy of the Government is to provide at least one telephone facility on fully subsidised basis in an important place of hexagonal area of 5 Kms. side. This facility can be extended to either : Post Office or any other place convenient to public.

(b) There are 269 post offices in Jaipur revenue sub-division of Orissa. Out of these 46 are provided with Long Distance Public Telephones.

(c) There is a plan to provide long distance public telephone in 30 post offices in Jaipur during 1990-91 subject to availability of the equipments.

Swatantrata Sainik Samman Pension Scheme

8037. SHRI KIRPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Punjab had received some representations from persons under Swatantrata Sainik Samman Pension Scheme in 1980;

(b) the number of persons who were sanctioned pension under this scheme;

(c) whether orders were implemented by the Punjab government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) The Swatantrata Sainik Samman Pension Scheme 1980 was introduced with effect from 1.8.1980. The last date for receipt of applications was 31st March, 1982. The question of putting in a representation would arise only if the application for pension is rejected. The process of examination and verification by State Governments involved considerable time. Hence, there is no likelihood of any representation having been made in the year 1980 itself. According to information received from the Government of Punjab, they do not appear to have received any representation from applicants during 1980 in this regard.

(b) A total of 6714 persons from the State of Punjab have so far been granted pension under the Freedom Fighters' Pension Scheme, 1972 and Swatantrata Sainik Samman Pension Scheme, 1980.

(c) Pension sanction orders under the Swatantrata Sainik Samman Pension Scheme, 1980 are issued by the Central Government and implemented by the Accountants General concerned and not by the State Governments.

(d) Does not arise.